

Attachment of CRPF and BSF to Different Ministries and Offices

1230. SHRI A. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has attached more additional security personnel from paramilitary force of BSF and CRPF to different Ministries and offices in the capital for non-security purposes while their services are essential at the borders and in naxal affected areas;

(b) if so, the details thereof;

(c) whether the CAG has highlighted this unauthorized attachment in its Report; and

(d) if so, the details thereof and the steps taken by Government to recruit more personnel for civilian work and posting of trained personnel for specialized security Jobs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes Sir, the Government has attached Force personnel from CRPF and BSF with Ministry of Home Affairs and other offices for administrative and operational tasks in public interest.

(c) Yes Sir, the CAG has highlighted this issue in its report contained in Paragraph 9.1 of Report No. CA1 of 2008.

(d) The CAG has pointed out that a large number of BSF and CRPF personnel are attached from their field units to their headquarters, other Delhi offices, the Ministry and other non-Force offices. A draft Action Taken Note on the CAG report was sent to AGCR, which has been resubmitted in response to AGCR queries.

NHRC Recommendations on Nithari Killings

1231. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Human Rights Commission (NHRC) has made certain policy recommendations in the light of Nithari Killings;

(b) if so, the details of recommendations; and

(c) whether Central Government has accepted the recommendations pertaining to its jurisdiction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The National Human Rights Commission (NHRC) has prepared a Report on Missing Children. The Report *inter-alia*, recommends formulation of missing persons squads/desks in policed stations, reiteration of Hon'ble Supreme Court guidelines in all police stations, given in Writ Petition (Crl.) No. 610 of 1996 filed by Hori Lal Vs. Commissioner of Police, Delhi and Others, mandatory reporting, involving Panchayat Raj Institutions and NGOs, maintenance of national data base and monitoring by National Crime Record Bureau, revival of State/District Crime Record Bureau, establishing of Child